

**(2021) 04 SHI CK 0240**  
**In the High Court Of Himachal Pradesh**  
**Case No : Civil Writ Petition No. 2504 Of 2021**

Kuldeep Kumar

APPELLANT

Vs

Himachal Road Transport Corporation And Another

RESPONDENT

---

**Date of Decision :** 22-04-2021

**Acts Referred:**

**Citation :** (2021) 04 SHI CK 0240

**Hon'ble Judges :** L. Narayana Swamy, CJ;Anoop Chitkara, J

**Bench :** Division Bench

**Advocate :** Nitish Kaith, V. B. Verma

**Final Decision :** Disposed Of

---

## Judgement

Anoop Chitkara, J

1. A retired driver, who worked with the respondents-Himachal Road Transport Corporation, till 31.05.2019, has come up before this Court, seeking direction to release his retiral dues including monthly pension, gratuity, GPF and commuted value of pension etc. alongwith interest.

2. Notice. Mr. V. B. Verma, learned Standing Counsel, appears and waives service of notice on behalf of the respondents.

3. The order we propose to pass in this petition, requires no response from the respondents.

4. Mr. V.B.Verma, learned counsel for the respondents, under instructions, submits that all the due and admissible retiral benefits alongwith statutory interest shall be paid to the petitioner on or before 31.05.2021.

5. Given above, we take on record the submissions of learned counsel for the respondents and direct that the respondents shall pay due and admissible retiral benefits, alongwith statutory interest to the petitioner, on or before 31.05.2021.

Accordingly, the present petition stands disposed of alongwith pending

miscellaneous application(s), if any.